

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND
ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the 2nd April, 2014.

No. HC.XI-02/2014/119/RC # # # Hon'ble the Gauhati High Court has been pleased to amend *Chapter XIV, Schedule -D, Rule 3, Rules regarding Advocates' Licenced Clerk, other than Articled Clerk*, in the following manner, with immediate effect:

1. Sub-Rule 2 shall be amended as follows:

The Licensing Authority shall be the Registrar General, hereinafter the licensing authority, who shall maintain a register, in form No. 15 (Civil), appendix 1 of all Licenced Clerks of Advocates.

2. Sub-Rule 3 shall be amended as follows:

After the words "following particulars", the following sub-rule shall be inserted:

The minimum qualification for enrolment as an Advocate Clerk he/ she shall be higher secondary passed, from any recognised Council/ University.

The existing Rule (i) and (ii) shall be re-numbered as (ii) and (iii). Thereafter another Rule shall be inserted, which is as follows:

A person applying for Advocate's Clerk's License shall submit an affidavit declaring as to whether any criminal case/ proceeding is pending against him.

3. The existing Rule 4 shall be amended by inserting the following, after the word "Licensing Authority":

"...shall constitute a Committee with one of the Registrars as the President/ Chairman. The Committee shall take the viva- voce of the aspirant applicants who apply for fresh License for Advocate's Clerk to assess their suitability. The Committee shall prepare a list of suitable applicants on the basis of the performance of viva-voce. The Committee thereafter shall submit the list to the licensing authority for issuance of license as per the list.

The Committee shall verify the certificates relating to educational qualifications, proof of permanent residence, character certificate, etc."

4. The existing Rule 5 shall be amended by inserting the following, after the word "valid":

"...only for 3 years and shall be renewed after submission of performance certificate by the concerned Advocate with whom the Advocate Clerk works."

The words "for which it is granted" shall be deleted.

5. The existing Rule 6 shall be deleted.

6. After Rule 13, the following Rule shall be inserted:

Every Licenced Clerk shall wear the uniform prescribed by the Licensing Authority and shall carry their identity card.

By Order,
Sd/- M.K. Bhattacharjee
REGISTRAR GENERAL

Contd.....

Memo No. No. HC.XI-02/2014/120-146/RC dated 02.04.2014.

Copy to:

1. The Secretary General, Supreme Court of India, New Delhi.
2. The L.R & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
4. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
5. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
6. The Registrar General, High Court of _____, _____.
7. The Registrar (_____), Gauhati High Court, Guwahati.
8. The Registrar –Cum– Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati
9. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl. **(He is requested to circulate this Notification to the Subordinate Civil and Criminal Courts of the concerned State as well as the Bar Association of the concerned Bench.)**
10. The District & Sessions Judge, _____. **(He/ She is requested to circulate this Notification to the Bar Association of the concerned District.)**
11. The Chief Judicial Magistrate, _____.
12. The Joint Registrar, (_____), Gauhati High Court, Guwahati.
13. The Joint Registrar, Gauhati High Court, Itanagar Bench, Naharlagun. **(He is requested to circulate this Notification to the Subordinate Civil and Criminal Courts of the concerned State as well as the Bar Association of the concerned Bench.)**
14. The Deputy Registrar (_____) Gauhati High Court, Guwahati.
15. The Secretary General, Gauhati High Court Bar Association.
16. The Secretary, All Assam Lawyers' Association.
17. The Secretary, Lawyers' Association, Guwahati.
18. The Secretary, Advocates' Association, Guwahati.
19. The Advocate's Clerk Association, Gauhati High Court, Guwahati.
20. The Deputy Director (Printing & Stationery), Assam Govt. Press, Guwahati. (He is requested to publish the notification in the next issue of the official Gazette and send at least 15 copies to the undersigned after publication.)
21. The Publisher, Nagaland Gazette, Nagaland Govt. Press, Kohima/ Mizoram Gazette, Mizoram Govt. Press, Aizawl/ Arunachal Pradesh Gazette, Arunachal Pradesh Govt. Press, Itanagar. (They are requested to publish the notification in the next issue of their respective official Gazette and send at least 15 copies to the undersigned after publication.)
22. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
23. The Librarian –Cum– Research Officer, Gauhati High Court, Guwahati.
24. The Private Secretary to Hon'ble Mr/Mrs. Justice _____, Gauhati High Court, Guwahati.
25. The Superintendent, _____, Gauhati High Court, Guwahati.
26. The Systems Analyst, Gauhati High Court, Guwahati, for uploading the above notification in the High Court Website.
27. The C.A. to the Registrar General, Gauhati High Court, Guwahati.


REGISTRAR GENERAL

H.Y.
02-04-14